

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

Original Application No. 23 of 2024 (SZ)

Tribunal on its own motion Suo Motu based on the news item in the Indian Express dated 03rd November 2023 titled "TN activists allege drinking water supplied from Madambakkam lake in Tambaram contaminated with sewage civic body disagrees"

-Vs-

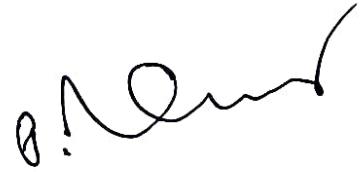
The District Collector & Ors.

...Respondents

INDEX

<u>S.No</u>	<u>PARTICULARS</u>	<u>PAGES</u>
1.	Status Report filed by the 7 th Respondent (CMDA)	01

Through



P. Veena Suresh
(Advocate)

Standing Counsel for CMDA
No.5, Law Chambers, Madras High Court,
Chennai – 600001.

Date: 17.03.25

Place: Chennai

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STATUS REPORT FILED BY THE 7th RESPONDENT (CMDA)


I, Dr.S.Prabhakar, I.A.S. son of Thiru. Sundararaju, Hindu, aged about 52 years, having office at No.1, Gandhi-Irwin Road, Egmore, Chennai-600 008, do hereby solemnly and sincerely affirm as follows:

1. I am the Member Secretary of Chennai Metropolitan Development Authority (CMDA) and the 7th Respondent herein. As such, I know the facts of the case as borne out from records.

2. I submit that the Hon'ble Tribunal vide Order dated 07.01.2025 had suo motu impleaded CMDA as a Party Respondent and directed as below:

"4. As it is stated that the plan sanction has been granted by the Chennai Metropolitan Development Authority (CMDA) represented by its Member Secretary, we Suo Motu implead them as an additional Respondent No.6 to this proceeding.

Page No:
Corrns:
Initials:


Member Secretary
Chennai Metropolitan
Development Authority
Chennai- 600 008.

5/1

5. Let notice be issued to the learned standing counsel appearing for the CMDA to get appropriate instructions from the authorities in this regard."

3. I submit that the Hon'ble Tribunal vide Order dated 21.01.2025 had directed as below:

"1. The learned counsel appearing for the Tambaram City Municipal Corporation would state that the development work reported in the newspaper has been temporarily stopped.

2. However, the Chennai Metropolitan Development Authority (CMDA) seems to have given a layout approval for house sites in the property located in Survey Nos.723/1, 2, 3 and 769/1 of Madambakkam Village. From the plan attached to that, it is seen that the project site is more than 17,000 Sq. Meters, which requires a condition, as per Rule. 11 (g) of the Solid Waste Management Rules, 2016, that 'to direct the developer to create a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutions or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters'.

3. The CMDA has not mentioned anything about that in the copy of the order, which was furnished to us by the Tambaram City Municipal Corporation. However, the CMDA is yet to file its independent report.

4. Let the report of the CMDA be filed giving out the details as to how these layouts were approved with or without the conditions regarding the Solid Waste Management Rules, 2016."

4. I submit that M/s. Ocean Lifespaces India Pvt. Ltd. rep.by Thiru. Suresh Vaidyanathan, General Power of Attorney on behalf of Tmt. T.Latha & 3 Ors had applied for Planning Permission for proposed laying out of house sites in the property comprised

Page No:
Corrns:
Initials:


Member Secretary 42
Chennai Metropolitan
Development Authority
Chennai- 600 008.


in S. Nos. 723/1, 2, 3 & 769/1 of Madambakkam Village, Tambaram Taluk, Chengalpattu District, Tambaram Corporation Limit and got approved vide PPD/LO No. 289/2024 dated 23.12.2024 in the file no. L1/0060/2024 and M/s. Ocean Lifespaces India Pvt. Ltd. rep.by Thiru. Suresh Vaidyanathan, GPA on behalf of Thiru.K.Sivanandam had applied for Planning Permission for proposed laying out of house sites in the property comprised in S.No. 768 of Madambakkam Village, Tambaram Taluk, Chengalpattu District, Tambaram Corporation Limit and got approved vide PPD/LO No. 290/2024 dated 23.12.2024 in the file no. L1/0064/2024.

5. I submit that the above said approved layouts PPD/LO No. 289/2024 and PPD/LO No. 290/2024 have a reservation of 0.5% of plottable area as Public Purpose – 1 (reserved for local body) and another 0.5% of plottable area as Public Purpose – 2 (reserved for TANGEDCO). I submit that the local body that is Tambaram Corporation may utilize their 0.5% of reserved area (Public Purpose - 1) for Waste Segregation, Storage & Decentralized Processing or any other future use. This 0.5% reserved area (Public Purpose - 1) was gifted to Tambaram Corporation by the Developer vide Doc.No. 14827 / 2024 dated:03.12.2024 at SRO Selayur [PPD No.290 / 2024] and Doc.No. 14826 / 2024 dated:03.12.2024 at SRO Selayur [PPD No.289 / 2024].

6. I submit that as per conditions of CMDA and WRD letter No. DB/T5(3)/F.NOC/3412 & 3413 Madambakkam Village 6737/2024 dated 23.08.2024, the above said layouts have incorporated 3.0m (as Technically suggested by WRD) no development area as a buffer zone on the southern side along to the Madambakkam lake.

7. I submit that as technically suggested by Chief Engineer, WRD, Chennai Region in Letter. No. DB/T5(3)/F.NOC/3412 & 3413 Madambakkam Village 6737/2024 dated 23.08.2024, Peripheral Drain of size not less than 1.80 m x 1.90 m is mandated in the

Page No:
Corrns:
Initials:

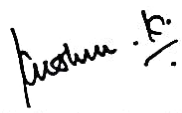

Member Secretary
Chennai Metropolitan
Development Authority
Chennai- 600 008. 7/18

Layout and Internal Drain of Suitable Size has to be provided by Local Body that is Tambaram Corporation.

8. It is therefore prayed that this Hon'ble Tribunal may be pleased to consider the submissions of this Respondent and thus, render justice.

Solemnly affirmed at Chennai on
this the 17th day of March, 2025
and signed in my presence.


Member Secretary
Chennai Metropolitan
Development Authority
Chennai - 600 008. 2/2
BEFORE ME


ADVOCATE: CHENNAI

K. KRISHNAN LL.M.,
Advocate
Enrollment No. Ms.1145/2017
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Page No:
Corrns:
Initials:

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7th Respondent (CMDA)

M/s. P. Veena Suresh
(Advocate)
Standing Counsel for CMDA

Pvs.adv@gmail.com

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